MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 9th December, 2016

S.O. 3687(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby appoints the 15th day of December, 2016 as the date on which the provisions of section 33 to section 54 (both inclusive) of the said Code shall come into force.

[F. N. 30/7/2016-Insolvency]
AMARDEEP SINGH BHATIA, Jt. Secy.